

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 673-674 of 2019

IN THE MATTER OF:

**Mr. Mahender Kumar Khandelwal,
Resolution Professional of
M/s. Educomp Solutions Limited**

...Appellant

Present: For Appellant : **Ms. Anisha Mahajan, Advocate**

O R D E R

04.07.2019 From the perusal of the impugned order dated 10th January, 2019, we find that the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi has heard the matter and reserved its order. For the said reason, we are not inclined to interfere with the impugned order dated 10th January, 2019 passed in C.A. 195(PB)/2018 but we expect the Adjudicating Authority to decide the case on an early date.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc